

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 3

**IA(I.B.C)/ 3600(MB)2024 IA(I.B.C)/ 3601(MB)2024 IN C.P. (IB)/1046(MB)2023**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **15.07.2024**

NAME OF THE PARTIES : **Mr. Santosh Shetty**

**Vs**

**Snehanjali And S.B. Developers Private limited**

**Applicant in (IA/3600/2024)** : Sr. Adv. Gaurav Joshi a/w Tejas Agarwal  
a/w Anant Ratnaparkhi a/w Aman Agarwal i/b IC Legal

**Applicant in (IA/3601/2024)** : Adv. Rohit Gupta a/w Tejas Agarwal a/w  
Anant Ratnaparkhi a/w Aman Agarwal i/b IC Legal

**For Respondent/RP In Both IAs** : Adv. Niyati Merchant

**Section 7 of IBC**

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**ORDER**

**IA(I.B.C)/ 3600(MB)2024 IA(I.B.C)/ 3601(MB)2024**

1. In both the IAs 3600 and 3601, the Applicants submit that the RP has not allowed the individual home buyers to submit their claims till date.
2. Counsel for the RP submits that RP would take a decision on the admissibility or otherwise claim of applicants.
3. Having heard the Counsel for the Applicants in IA 3600 and 3601 and the RP, we direct the RP to take a decision as to the claims in IA 3600 of 2024 in three days. **List both IAs on 23.07.2024 for further consideration.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//RA//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**